

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 84 OF 2019 IN
DFR NO. 3983 OF 2018**

Dated: 12th February, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Bharat Aluminium Company Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard
Mr. Paramhand Sahani for R-3

ORDER

IA NO. 84 of 2019
(Appl. for condonation of delay)

For the reasons set out in the application, delay of 123 days in filing the appeal is condoned. Application is disposed of.

DFR No. 3983 of 2018

Registry is directed to number the appeal.

Learned counsel for the respondents may file reply on or before 26.03.2019 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 09.04.2019 with advance copy to the other side.

List the matter on **12.04.2019**.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson